

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.109

C.P. (IB)/159(CH)2022

IN THE MATTER OF:

**Small Industries Development
Bank of India**

...Petitioner

Vs.

Sanjay Singla

...Respondent

Under Section: 95, IBC 2016

Order delivered on 31.01.2024

CORAM:

**SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Ms. Parul, proxy counsel for Mr. Harish Taneja,
Resolution Professional.

ORDER

It is stated by learned Proxy Counsel for the Petitioner that she has e-filed the valid AFA. Let the hard copy of the same be filed within three days.

In the meantime, Registry is directed to comply with the order dated 21.12.2023 within one week. List on 07.02.2024.

**Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)**

**Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)**